

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat
Srinagar/Jammu

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge(OIC) Litigation.

GOVERNMENT ORDER NO:-3452 -JK (LD) of 2024

DATED:- 15 - 03 - 2024

Sanction is hereby accorded to the appointment of Officer's of Police /Home Department as mentioned in annexure to this Government Order as Officer In charge Litigation (OIC) for the cases indicated against each including contempt petition, if any, pending before Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal or any other forum

The terms and conditions of appointment of the OIC shall be governed by the provisions of Government Order No.1673-JK(LD) of 2021 dated 24.03.2021.

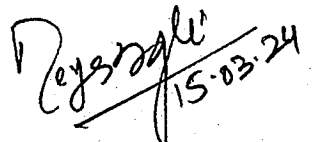
By order of Government of Jammu and Kashmir.

Sd/-
(Achal Sethi)
Secretary to Government
Dated: 15.03.2024

No:-LAW-OIC/3/2024

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary(J&K), Ministry of Home Affairs, Government of India.
4. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
5. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
6. Principal Secretary to Government, Home Department
7. Director Litigation , Srinagar/ Jammu.
8. Assistant Law Officer concerned
9. Officer In Charge Litigation(OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.


(Reyaz Ali Bhat)
Assistant Legal Remembrancer

Annexure to the Government Order No.3452-JK(LD) of 2024 dated 15.03.2024

S. No.	Title of the case	OIC
1	IR No. 48/2023 U/S 376 IPC & 04 POCSO Act of PS Bhaderwah titled U.T of J&K Vs Darshan Kumar.	SDPO Bhadarwah, Sh. Waseem Hamdani
2	State Vs Mohammad Ishaq Bhat bearing FIR No. 146/2011, U/S 363,376,343 RPC of P/S Anantnag.	Sh Ashiq Hussain Dar, DySP Hqrs
3	State/UT of J&K Vs Aishiq Hussain Ganie and Anr FIR No.94/2022 u/s 379 IPC 4(21) MMDR. Act P/S Dooru.	DPO Bijbehara, Shah Umer
4	UT of J&K Vs Afaq Ali Khan FIR No.272/2023 u/s 376 and 506 IPC FIR No. 272/2023,, U/s 376,506 IPC Act of P/S Budgam	Sh. Saqib Gani, DySP Budgam
5	State/UT of J&K Vs Sheeraz Ah Paul and Anr., FIR No. 06/2021 u/s 50 of excise act, 3/181,56/192,66/192,39/192/45/196/909(ii) Motor Vehicles Act of P/S Budgam.	Sh. Saqib Gani DySP Budgam
6	OA No. 867/2024 titled Tahira Akhter Vs UT of J&K and Ors	Sh Murtaza Ahmad DYSP PID NO. EXK 952273 of CID CI Kashmir
7	WPC No. 394/2024 titled Rayees Ahmad Bhat VS UT of J&K and Ors	Sh Murtaza Ahmad DYSP PID NO. EXK 952273 of CID CI Kashmir
8	WP(C) No. 529/2024 titled Anil Kumar Kapahi VS Union of India and Ors	Sh Nikhal Rasgotra DYSP Hqrs CID CI Jammu
9	WPC NO. 2903/2022 titled Ghulam Mohi UD Din Ganie VS UT of J&K and Ors	Shri Suhail Hussain Reshi, DYSP SDPO Tral
10	SWP NO. 56/2018 titled Adil Majeed Wani Vs State of J&K and Ors	Mr Showket Ahmad Wani, DYSP Hqrs Pulwama

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